

PUNJAB VIDHAN SABHA

Bill No. 24-PLA-2018

THE SALARY AND ALLOWANCES OF LEADER OF OPPOSITION IN
LEGISLATIVE ASSEMBLY (SECOND AMENDMENT) BILL, 2018

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BILL

*further to amend the Salary and Allowances of Leader of Opposition in
Legislative Assembly Act, 1978.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-ninth
Year of the Republic of India as follows:-

1. (1) This Act may be called the Salary and Allowances of Leader of
Opposition in Legislative Assembly (Second Amendment) Act, 2018.

Short title and
commencement.

(2) It shall come into force on and with effect from the date of its
publication in the Official Gazette.

2. In the Salary and Allowances of Leader of Opposition in Legislative
Assembly Act, 1978, in section 8, after sub-section (2), the following sub-section
shall be added, namely :—

Amendment in
section 8 of
Punjab Act 12 of
1978.

"(3) If Leader of the Opposition does not avail of or surrenders his
State car and wishes to use his private vehicle for official purpose
then he shall be entitled to the same facilities as are admissible to a
Minister under sub-section (3-A) of section 2 of the East Punjab
Ministers' Salaries Act, 1947 and the rules framed thereunder."

STATEMENT OF OBJECTS AND REASONS

Former Leader of Opposition had requested that on the basis for provision to Cabinet Ministers he may also be allowed to use his private vehicle in lieu of Govt. vehicle. In "The Salary and Allowances of Leader of Opposition in Legislative Assembly Act, 1978", there is no such provision for the Leader of Opposition to use of his private vehicle in lieu of Govt. vehicle. Whereas he avails all other facilities as provided to the Cabinet Ministers. Therefore, the proposed amendment is required to be made in sub-section 2 of section 8 of "The Salary and Allowances of Leader of Opposition in Legislative Assembly Act, 1978."

BRAHM MOHINDRA,
Minister for Parliamentary Affairs,
Punjab.

FINANCIAL MEMORANDUM

The Salaries and allowances of Leader of Opposition in Legislative Assembly (Amendment Bill), aims at admissibility of using private vehicle by Leader of Opposition in lieu of Government vehicle on the basis of provision to Cabinet Ministers. It is stated that he avails all other facilities as provided to the Cabinet Ministers.

This Bill involves financial implications and with this amendment an additional expenditure will be incurred on account of providing usage of private vehicle in lieu of Government vehicle by the Leader of Opposition.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH:
THE 27TH AUGUST, 2018

SHASHI LAKHANPAL MISHRA,
SECRETARY.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 27th August, 2018 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).